

ISO certification to Government departments

3153. DR. PRADEEP KUMAR BALMUCHU: Will the PRIME MINISTER be pleased to state:

(a) whether Government is advising various Government departments for obtaining the ISO certification with a view to achieve benchmark-performance in international standards, if so, the details thereof; and

(b) the steps being taken to ensure good standards through this ISO certification?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) An indicator has been included in the Results-Framework Document (RFD) of all the Ministries/Departments subject to RFD policy to implement ISO-9001 certification as per the approved action plan. Departments are taking the prescribed steps required to obtain ISO 9001 certification.

(b) Certification agencies are to be engaged by the concerned Departments for obtaining ISO:9001 certification. To ensure good standards of certification process, Ministries/Departments have been advised to select a technically qualified certification body for their certification.

Deployment of PS/APS in PMO

†3154. SHRI RAMCHANDRA PRASAD SINGH: Will the PRIME MINISTER be pleased to state:

(a) the procedure and provision for deployment of the Principal Secretary and the Additional Principal Secretary in the Prime Minister's Office (PMO);

(b) whether the posts of Principal Secretary and Additional Principal Secretary in the PMO is in IAS cadre or Non-IAS cadre; and

(c) if so, whether the working officers of IAS cadre have not been found suitable and competent for deployment on the above said posts?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) The appointment of Principal Secretary and Additional Principal Secretary in the PMO is the prerogative of the Prime Minister.

(b) No, Sir. The posts of Principal Secretary and Additional Principal Secretary to Prime Minister are not cadre posts of Indian Administrative Service or any other service.

(c) In view of the (b) above, the question of appointing only the serving IAS officers on such posts does not arise.

†Original notice of the question was received in Hindi.